

**SHRI INDRAJIT GUPTA:** If you are pleased to admit it either under rule 184 or 193, then we can discuss it.

**MR. SPEAKER:** I will take it as a motion under either of those rules, but not as an adjournment motion. I do not think there has been any adjournment motion on the orders or notifications or on the papers laid.

**SHRI INDRAJIT GUPTA:** The House should be given the earliest opportunity to discuss it.

**MR. SPEAKER:** That is why tomorrow I have called a meeting of the BAC, where you can take it up.

This order was circulated today. So, this may be repeated. It is a technical thing; it would not make any difference.

**SHRI INDRAJIT GUPTA:** It will make a difference.

**MR. SPEAKER:** Coming to the question of privileges, it is pending for quite some time. It can wait for some more time because it is repeated every day. Then, there is the Calling Attention Notice. Should we take it up now?

**SOME HON. MEMBERS:** After lunch.

**MR. SPEAKER:** All right. Now the papers to be laid on the Table.

14.14 hrs

#### PAPERS LAID ON THE TABLE

REPORTS OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA—UNION GOVERNMENT (COMMERCIAL) AND (CIVIL)

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):**  
(1) A copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Commercial), under article

151(1) of the Constitution:—

Part VII—Appraisal of the working of the Marketing Division of the Indian Oil Corporation Limited (Hindi version)

Part VIII—Appraisal of the working of the Modern Bakeries (India) Limited (Hindi version).

Part IX—Appraisal of the working of the Hindustan Photo Films Manufacturing Company Limited (Hindi version).

Part XII—Appraisal of the working of the National Instruments and Ophthalmic Glass Limited (Hindi and English versions).

Part XIII—Individual irregularities noticed in the undertakings not taken up for comprehensive appraisal by the Audit Board and a resume of the Reports of the Company Auditors (Hindi and English versions). [*Placed in Library. See No. LT-8477/74.*]

(2) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial) Part I—Introduction, under article 151(1) of the Constitution [*Placed in Library. See No. LT-8478/74.*]

(3) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution. [*Placed in Library. See No. LT-8479/74.*]

(4) A copy of the Union Government Appropriation Accounts (Civil) for the year 1972-73 (Hindi version). [*Placed in Library. See No. LT-8480/74.*]

**MR. SPEAKER:** If hon. Members agree, we will take up items No 3 and 4 in the afternoon, because the concerned Members are not present here. We will now take up items No. 5, 6 and 7.